

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 35/MP/2016

Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1) (c) and Section 79 (1) (k) of the Electricity Act, 2003 along with (i) Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009; (ii) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 ; (iii) Regulations 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) and (iv) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Signing of Long Term Access Agreement and Grant of Regulatory Approval for execution of the Transmission System associated with Nabinagar-II STPP.

Date of hearing : 14.7.2016

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Nabinagar Power Generating Company Private Ltd. & Others

Parties present : Shri Amit Bhargava, PGCIL
Ms. Poorva Saigal, Advocate, NPGCL
Shri Sanjeev Kumar Bharti, NPGCL
Shri V. K. Jain, NTPC
Shri M.K. Sharma, NTPC

Record of Proceedings

Learned counsel for Nabinagar Power Generating Company Private Ltd. that West Bengal has surrendered its share and Bihar has sent its requisition for the same. Surrendering share of West Bengal is under process.

2. The Commission directed the petitioner and Nabinagar Power Generating Company Private Ltd. to facilitate signing of the LTA Agreement by all beneficiaries

within four weeks.

3. The petition shall be listed for hearing on 30.8.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**